

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Defence for 1981-82. [Placed in Library. See No. LT-2186|81]

(3) A copy of the Defence Services Estimates, 1981-82 (Hindi and English versions) [Placed in Library. See No. LT-2187|81]

Annual Report of Employees' PF Organisation, New Delhi for 1979-80 with statement for delay.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): I beg to lay on the Table:

(1) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 1979-80.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the document mentioned at (1) above. [Placed in Library. See No. LT-2188|]

Union Public Service Commission (Members) Second Amendment Regulations, 1980. /

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): I beg to lay on the Table a copy of the Union Public Service Commission (Members) Second Amendment Regulations, 1980 (Hindi and English versions) published in Notification No. GSR 977 in Gazette of India dated the 27th September, 1980, issued under article 318 of the Constitution. [Placed in Library. See No. LT-2189-81].

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
Nineteenth Report

SHRI G. LAKSHMANAN (Madras North): I beg to present the Nineteenth Report of the Committee of Private Members' Bills and Resolutions. Md

ESTIMATES COMMITTEE

Eight Report

SHRI S. B. P. PATTABHI RAMA RAO (Rajahmundry): I beg to present the Eighth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Twenty-ninth Report of the Estimates Committee (Sixth Lok Sabha) on the Ministry of External Affairs—Working of Indian Diplomatic Missions.

12.03 hrs.

RE: MOTION FOR ADJOURNMENT ETC.

अध्यक्ष महोदय : नाट बलाउड, नाट बलाउड । अगर कोई बात अब्बार में निकल आये तो उस से क्या हो जाता है ।

(व्यवधान)**

(Interruptions)

MR. SPEAKER: Will you take your seat?

आपको एक दफा बता दिया है कि इससे कोई फायदा नहीं है । आप मेरी बात सुनिए । पहले आप बैठ जाइए, मेरी बात सुनिए, मैं खड़ा हूँ, आप बैठ जाइए ।

This is a bad sort of judgment on our part that we give adjournment motion and then we think we have got a right to speak. No, there is no question like this.

श्री हरिकेश बहादुर : एक पत्रकार की हत्या कर दी गई है ।

MR. SPEAKER: The press is being debated today. You know it, Mr. Harikesh Bahadur. This is the discussion today. And still you are giving that motion. Why should you? There is no question.

(Interruptions)

MR. SPEAKER: You can discuss it to day. You know the rules. Still you do it. Why should you? Please sit down.

AN HON. MEMBER: We have our responsibility.

MR. SPEAKER: You have your responsibility. But I have the responsibility entrusted by you to carry on according to the rules.

(Interruptions)

MR. SPEAKER: Again you are standing up like this. Please sit down. Nothing is going on record. Please sit down.

(Interruptions)**

MR. SPEAKER: Nothing is going on record without my permission. Whatever is said without my permission shall not form part of the proceedings.

(Interruptions)**

MR. SPEAKER: If you have got anything, you know that this cannot be an adjournment motion, you can give a Calling Attention Motion. I can discuss it, I can allow it; nothing has been disallowed in this House. Again, I have made a suggestion.

(Interruptions)

MR. SPEAKER: You can give one motion. Well, Mr. Gupta, what you wanted to say?

SHRI INDRAJIT GUPTA (Basirhat): We want to know why so large a number, lakhs of people....

MR. SPEAKER: You can give me a motion.

SHRI INDRAJIT GUPTA:....are being prevented on the way, they have been lathi charged....obstructed on the way...

MR. SPEAKER: You give a motion. I invite you to give me a Calling Attention Motion; I will consider it.

SHRI INDRAJIT GUPTA: The kisans are being detained; they have been beaten; they have been arrested. (Interruptions)

MR. SPEAKER: Why are you speaking, all of you? I have allowed him. That is one subject which is allowed; that is all. Give me a motion; I will consider it.

SHRI INDRAJIT GUPTA: Why not an adjournment motion?

MR. SPEAKER: No adjournment motion. The Home Ministry's Demands are coming. You can raise it. You know the subject; you know, Mr. Gupta. You perfectly know I cannot allow it; you know the rules. Why are you trying to raise it?

(Interruptions)**

अध्यक्ष महोदय . फायदा नहीं है ।
(व्यवधान)**

MR. SPEAKER: Nothing is going on record without my permission. What I have allowed of Mr. Gupta will go on record; not otherwise.

कोई फायदा नहीं है । ऐसा करने से कोई फायदा नहीं है ।

(Interruptions)**

MR. SPEAKER: Come to my Chamber.

(Interruptions)**

MR. SPEAKER: Not allowed. That is my judgment. Why are you objecting? You are a learned man. Why are you objecting? It is my judgment. I will ascertain the facts.

SHRI INDRAJIT GUPTA: May I ask one question on one matter? Do you believe in the policy of discrimination?

MR. SPEAKER: No, Sir.

SHRI INDRAJIT GUPTA: I am sure, you don't.

MR. SPEAKER: I don't.

SHRI INDRAJIT GUPTA: In the case of one Kisan Rally the whole State machinery was utilized.

MR. SPEAKER: I do not discriminate.

SHRI INDRAJIT GUPTA: They have been lathi-charged. Why do you accept discrimination?

MR. SPEAKER: That is why I ask you to give a Calling Attention. Give me a motion.

(Interruptions)

MR. SPEAKER: I have asked you to do something. Why don't you do it?

(Interruptions)

MR. SPEAKER: I have already given you to understand....Order, order. Please sit down.

श्री राम विलास पासवान (हाजीपुर) : अध्यक्ष महोदय, हमने एडजर्नमेंट मोशन दिया है। थाल वेशेंट।

अध्यक्ष महोदय : मेरे पास आएँ और हम डिस्कस कर सकते हैं।

I have got a Call Attention motion. Come and discuss.

श्री राम विलास पासवान : ज्वायंट सैक्रेटरी तक को रिफरेंस किया गया है।

MR. SPEAKER: I have got some facts. Come to me.

(Interruptions)

श्री रशीद मसूद (सहारनपुर) : अखबार में आया तभी डिस्कस किया जाएगा।

MR. SPEAKER: Now, Calling Attention—Mr. Rajesh Kumar Singh.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South): You must allow me one minute.

(Interruptions)

अध्यक्ष महोदय : आपके दोस्त ही बोलने नहीं दे रहे हैं आपको।

SHRI SATYASADHAN CHAKRABORTY: Sir, you have been all along nice. What has happened to you today?

MR. SPEAKER: What do you want?

SHRI SATYASADHAN CHAKRABORTY: I want you to give me one minute, I have given one adjournment motion.

(Interruptions)

MR. SPEAKER: The other friends do not allow you to talk. (Interruptions) Do not waste the time.

SHRI SATYASADHAN CHAKRABORTY: What has happened to you?

MR. SPEAKER: Nothing has happened to me. What has happened is to your friends. They do not allow you to speak.

(Interruptions)

MR. SPEAKER: Nothing should be recorded without my permission.

*(Interruptions)***

MR. SPEAKER: That is why I said, Mr. Chitta Basu, how many times I have to say and impress upon you? Please sit down.

*(Interruptions)***

MR. SPEAKER: I am on my legs. You have to listen. Go to your seat Mr. Chitta Basu.

*(Interruptions)***

MR. SPEAKER: No. You just listen to me, then I will listen to you. Please sit down.

आप तो भले आदमी हैं । बैठिए न ।

श्री रामावतार शिन्ध्री : भले आदमी हम सब हैं ।

(Interruptions)

MR. SPEAKER: I have impressed time and again that let us do according to what the rules allow. I have got no discrimination. I do not allow anything to go on record without my permission. That is my standing order. What I want to say is...

(Interruptions)

MR. SPEAKER: Look here now, you interrupt me all the time. When others speak, you also interrupt. When you speak, others interrupt you. It does not go to my benefit. Nor does it go to your benefit.

(Interruptions)

MR. SPEAKER: Even when I am prepared to call one by one, still you speak. I was asking that gentleman to speak, but he was not allowed by the Members. What can I do?

(Interruptions)

MR. SPEAKER: You are doing the same thing. I do not know why you have this irrepressible habit of talking all the time. Please sit down.

(Interruptions)

MR. SPEAKER: I will allow, but how can I..

(Interruptions)**

Now look here, that gentleman is on his legs. You do not know the rules. You do not follow the rules. I do not curb any discussion in the House, but it should be according to rules. I have to find out the facts whether they corroborate with what

the papers say. I just cannot take any paper and just act accordingly. Then there will be all adjournment motions only, nothing else here. So, I have to find out the facts. I have to go into the details and then I have to decide. That is what you have put me here for. Is it not?

(Interruptions)

MR. SPEAKER: I cannot ask for anybody's advice. It is only my advice which goes with me. Now, Prof. Chakraborty, what do you want to say?

SHRI SATYASADHAN CHAKRABORTY: Mr. Speaker, Sir,...

(Interruptions)

MR. SPEAKER: Now, look here. What can I do?

SHRI SATYASADHAN CHAKRABORTY: Mr. Speaker, Sir, what I want to impress upon you is that thousands of people have been detained. As a Member of Parliament I have a responsibility...

MR. SPEAKER: That is why I said, Professor, you give a motion.

SHRI SATYASADHAN CHAKRABORTY: I have already given you an adjournment motion.

MR. SPEAKER: No, that cannot be allowed.

(Interruptions)

SHRI SATYASADHAN CHAKRABORTY: You answer only this question. If you do not think fit to allow that adjournment motion, I seek your protection to show me the way as to how I can raise it in the House.

MR. SPEAKER: For instance, there can be a Call Attention motion. Then there are demands of the Home Ministry, and there are so many other things.

SHRI SATYASADHAN CHAKRABORTY: No, Sir. It is an important matter. On earlier occasions you had allowed it.

MR. SPEAKER: Come to me and show me the rules and I will follow. You come at any time.

SHRI SATYASADHAN CHAKRABORTY: On the earlier occasions you allowed it. Do not compel to say that you are discriminating. I do not want to say that. You cannot do it. (Interruptions)

MR. SPEAKER: If you have got satisfaction out of that you can say that. I am only answerable to myself and not to any body else. My conscience is very very clear. I am very clear and I am not going to be coerced.

(Interruptions)**

MR. SPEAKER: Nothing will go on record without my permission.

(Interruptions)**

MR. SPEAKER: Without my permission nothing will go on record. I cannot allow....(Interruptions)

MR. SPEAKER: Shri Narayan Choubey has my permission.

SHRI NARAYAN CHOUBEY (Midnapur): ..(Interruptions) large number of kisans. You are a farmer yourself. There has been kisan rally previously by the Congress (I) party,

MR. SPEAKER: I do not want your say.

SHRI NARAYAN CHOUBEY: Farmers have been assaulted. There may be some influence by Congress (I) Goondas and police is being used

MR. SPEAKER: I do not know. I have to find out the facts. Nothing more now. I cannot go on like this.

This is all I can do. Mr. Choubey, you listen to me also.

SHRI NARAYAN CHOUBEY: The people coming by railway are being attacked. Kisans are coming.

MR. SPEAKER: Look here. I have to find facts. I cannot go on without finding facts. That is the procedure. I have to follow the procedure. I have to find out facts.

(Interruptions)

SHRI INDRAJIT GUPTA: Will you satisfy yourself and permit to-morrow?

MR. SPEAKER: What?

SHRI INDRAJIT GUPTA: By that time you can check up and allow it to-morrow at least.

(Interruptions)

MR. SPEAKER: No, I will not allow any adjournment motion.

(Interruptions)

MR. SPEAKER: I know my job. I told you, you give me any other motion. I will consider it. I will find out facts and act accordingly.

(Interruptions)

SHRI INDRAJIT GUPTA: Calling Attention will be better. (interruptions) We will have to raise it if you do not allow Adjournment Motion.

MR. SPEAKER: Give me any motion....(Interruptions)

SHRI RAJJESH KUMAR SINGH: (Interruptions)

MR. SPEAKER: Give me any other motion. I do not bar anything.

SHRI NIREN GHOSH: You allow discussion on Adjournment Motion to-morrow.

(Interruptions)

MR. SPEAKER: Do not drag me in it. I am just a simple human being belonging to this nation. That is what I am. I have to safeguard the interest of everybody in this country.

You give it under some motion,

(Interruptions)

MR. SPEAKER: Not like this. I cannot allow.

(Interruptions)

DR. SUBRAMANIAM SWAMY (Bombay North East): Do you not think that the Government should come forward with statement on this LIC matter? The Court has insulted the Government. We have passed the Bill.

MR. SPEAKER: No. Swamyji, I have seen that recording. That is still with the Supreme Court.

SHRI HARIKESH BAHADUR (Gorakhpur): I had given notice of a privilege motion against the Home Minister two days back. You said you were ascertaining the facts. I have not heard anything so far. There was an announcement of increase in the pension of freedom fighters. The announcement was made at Karnal and not in the House. Parliament was in session. We have not still got it.

MR. SPEAKER: I have not still got the facts. But there is nothing much. I still do not have it.

(व्यवधान)

अध्यक्ष महोदय : माननीय घोष जी, आप क्यों बोलते हैं बगैर मेरे इजाजत के।

You are a very seasoned politician and a parliamentarian. You get my permission. Have I ever denied my permission when it is relevant. (Interruptions)

SHRI HARIKESH BHADUR: You should reprimand the Minister.

अध्यक्ष महोदय : मेरे पास आया नहीं हरिकेश जी। मेरे पास जब जवाब आयेगा तब देखूंगा।

Please sit down.

श्री मनी राम बागड़ी।

(व्यवधान)

श्री मनी राम बागड़ी (हिसार) : अध्यक्ष महोदय, पहले महिला मंत्री की बात सुन लीजिये।

अध्यक्ष महोदय : मैंने बात सुन ली उनकी, आप कहें।

श्री मनी राम बागड़ी : मैं एक बात आप से कहता हूँ, चाहे आप कायदे कुछ भी बनायें।

अध्यक्ष महोदय : मैंने नहीं बनाये हैं, गलतफहमी में मत रहिए। आपने ही कायदे बनाये हुए हैं, आपके ही कायदे हैं।

श्री मनी राम बागड़ी : जब हिन्दुस्तान का किसान उठेगा, तो पुराने कायदे टूटेंगे (व्यवधान)

अध्यक्ष महोदय : मैं कब चलाता हूँ मैं कहां चलाता हूँ।

(व्यवधान)

I am not concerned with it, no question. Shri Rajesh Kumar Singh.

श्री मनी राम बागड़ी : यह हिन्दुस्तान के किसानों का अपमान है, मैं सदन से वाक-आउट करता हूँ**

MR. SPEAK: Nothing is going on record.

Shri Mani Ram Bagri then left the House.

SHRI DEVI LAL (Sonapat):**

(Interruptions)

Shri Devi Lal then left the House.

MR. SPEAKER: I am a simple Speaker of this House, nothing else, more.

Shri Rejesh Kumar Singh,